

(10)

**Bench No. I**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No.73/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28<sup>th</sup> July, 2017, 10.30 A.M**

Name of the Company	Surendra Kumar Joshi -Versus- Rei Agro Limited		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. KIRAN SHARMA, PrCS }  
 2. ANI GOEL, Pr.CA } RESOLUTION PROFESSIONAL } Kiran Sharma  
 28/07/2017

1. DRIPTO MAJUMDAR, } CORPORATE DEBTOR } D. Majumdar  
 Adv. } 28/7/17

Amrita Pandey, Adv. Petitioner.  
 Surendra Kr. Joshi. 28.7.17

**ORDER**

Ld. Counsels for the operational creditor and the corporate debtor as well as Mr. Anil Goel, Resolution Professional are present.

Ld. Resolution Professional informed that at the recently held CoC meeting, which took place on 27/07/2017, CoC have taken some

RAJASTHAN YOUTH YAWALAKSHMI JAROSTAN  
HODBO ATAYAOK

decision which can be filed within a week. Resolution Professional is directed to file Progress Report within 7 days.

List the matter on 09/08/2017 for further order.

*SC*  
(Vijai Pratap Singh)  
Member (J)